

**The Governor's Secretariat Vehicle
Drivers' Service Rules, 1983**

TRIPURA



GAZETTE

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GOVERNOR'S SECRETARIAT
RAJ BHAVAN: AGARTALA

No. F. 2(2)-RBH/75.

Dated, Agartala, the 3rd March, 1984.

NOTIFICATION

In exercise of the powers conferred by proviso to Article 309 of the Constitution and all other powers enabling him in this behalf, the Governor of Tripura is pleased to make the following rules.

Short title & commencement

1. (1) These rules may be called the Governor's Secretariat Vehicle Drivers' Service Rules, 1983.

(2) These rules shall be deemed to have come into force with effect from 1-4-1983.

Definitions.

2. In these rules, unless the context otherwise requires

(a) "Appointing Authority" in relation to any grade means the authority empowered under the Central Civil Services (Classification, Control and Appeal) Rules, 1965, as in force in Tripura, to make any appointment to that grade;

(b) "Approved Service" in relation to any grade, means the period(s) of service in that grade rendered after selection according to prescribed procedure, for long term appointment to the grade, and includes any period(s) during which a Driver would have held a duty post in the grade but for his being on leave;

(c) "D. P. C." means committee that may be constituted by the Appointing Authority from time to time;

- (d) "Authorised Permanent Strength" means, in relation to any grade, the strength of permanent unspecified posts in that grade against which substantive appointment may be made;
- (e) "Permanent Officer" in relation to any grade means a person who has been substantively appointed to a substantive vacancy in that Grade;
- (f) "Probationer" means a direct recruit appointed to Grade-II, on probation, against a substantive vacancy;
- (g) "Select list", in relation to Selection Grade, Grade-I and Grade-II, means the list prepared in accordance with the relevant Rules;
- (h) "Substantive Appointment" means appointment made against a permanent post and subsequently confirmed in that post;
- (i) "Direct Recruitment" means a person recruited to the Grade-II on the basis of the recommendation of a Committee as may be constituted by the Appointing Authority from time to time;
- (j) "Duty Post" means, in relation to any grade, a permanent (or temporary) post of that grade;
- (k) "Grade" means any of the grades specified in Rules-3;
- (l) "Service" means Governor's Secretariat Driver's Service.

Composition of
the Service.

3. (1) There shall be three Grades in the Service as classified below:

Grade	Designation	Classification
(1) Selection Grade.	Driver	Non-Gazetted
(2) Grade-I	--do--	--do--
(3) Grade-II	--do--	--do--

- (2) The authorised permanent strength of the service shall be as specified in First Schedule (col. 2).

4.(1) All the 3 (three) existing posts of Drivers shall comprise the authorised permanent strength of the service;

- (2) The appointing authority may make temporary/permanent additions to the service, if required;

- (3) The proportion of posts in Grade-I and Selection Grade shall be 30% and 15% respectively, of the total posts in all the Grades of the Service;

- (4) The authorised permanent strength in these Grades shall be as specified in the Schedule.

Initial Consti-
tution.

5. (1) All the existing Drivers of the Governor's Secretariat to whom these rules apply, shall be arranged in a list, in order of seniority, to be determined with reference to their respective dates of appointments as drivers;

(2) The D. P. C. shall screen the persons included in the above list and prepare a select list, on the basis of authority, subject to rejection of the unfit, for absorption in appropriate grades of the Service.

(2.1) All permanent posts in Grade-II of the Service shall be filled in by appropriate candidates holding substantive/officiating appointments as Drivers.

6. Interse seniority of the persons included in the initial Constitution of the Service, shall be determined as per order, in which, their names are included in the select list prepared by the D. P. C. under Rule 5.

7. The substantive vacancies in different grades of the Service, shall be filled in the manner, as specified below :

(1) All Grade-II posts as and when become vacant, will be filled up by direct recruitment on the basis of selection made by a Committee as may be appointed by the Appointing Authority from time to time. 75% of the available vacancies will be filled up by direct recruitment and 25% by promotion from handyman and cleaner having the first preference failing which from the Class IV staff of the Governor's Secretariat, having a valid license, subject to their being found fit in a selection test to be held by a Committee, as may be appointed by the Appointing Authority

(1)(a) (i) Citizen of India,

(ii) Three years domicile in Tripura.

(iii) Age from 18 to 35 years. Upper age limit is relaxable by 5 years for ST/SC candidates and Ex-servicemen,

(iv) Educational Qualification upto Class-VIII standard,

(v) He must be a qualified driver with experience and having a valid driving license.

(b) Grade-I pay scale will be admissible to the Drivers belonging to the Service after ten years of service in Grade-II scale, provided they are otherwise found suitable on the basis of seniority and subject to availability of posts.

(c) The selection grade of pay will be admissible to Drivers in Grade-I of the Service, provided they are otherwise found suitable for the selection grade on the basis of seniority and subject to availability of posts. To become eligible, the driver of Government vehicle should at least serve for 3 years in Grade-I post.

8. Every direct recruit to the Grade-II of the Service, shall initially be appointed on probation, period of which shall be of two years from the date of appointment, and may be extended, if found required by the competent authority.

9. A member of the Service appointed to Grade-II, on probation, shall be eligible for confirmation on successful completion of the probation period.

Seniority.

Recruitment to
Selection Grade
and Grade-I.

Eligibility con-
dition for direct
recruitment.

Probation
period.

Confirmation.

Pay.

10. The scale of pay attached to the different Grades of the Service shall be in accordance with the scales of pay adopted by the Government of Tripura along with other allowances.

11. If any difficulty arises in giving effect to any of the provisions of these rules, the SSG(T), by written order may do anything which appears to him to be necessary for the purpose of removing the difficulty. But such order will not be inconsistent with any of the provisions of these rules.

By order of the Governor,

S. K. Roy

Under Secretary,
Governor's Secretariat,
Raj Bhavan Agartala,
Tripura.

FIRST SCHEDULE

(See Rule—3 (2))

Grade-wise distribution of the total number of post included in the service.

Grade	Total Posts
1	2
1. Selection Grade	1
2. Grade—I	1
3. Grade—II	1
Total—	3 nos.